

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.109

New IA-3533/2021 IA-2698/2021 IA-2702/2021

IN

IB-1329(ND)/2019

IN THE MATTER OF:

Mr. Adbridge Communications India Pvt. Ltd.

Vs.

M/s. Auto Mobiles Sterlind (India) Pvt. Ltd

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 of IBC, 2016

Order delivered on 13.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Mr. Vineet Kumar, Adv (proxy for Mr. Ranjana Roy Gawai,
Adv.) Adv Pankaj Kumar Singhal

For the Respondent

:

ORDER

IA No. 3533/2021

This is an Application under Section 36, 37 read with Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 seeking directions against the respondent to stay the sale/auction of the assets of the Corporate Debtor along with affidavit.

Heard the submissions made by the proxy Counsel for the Applicant. The Liquidator is present and submitted that advance copy of the Application is not received at his end. Therefore, the Counsel for the Applicant may take steps to reserve the copy of the Application on the Liquidator. The Liquidator has prayed for



grant of four weeks' for filing the reply three weeks time is granted for filing the reply. Post this matter after three weeks.

List on 16.09.2021.

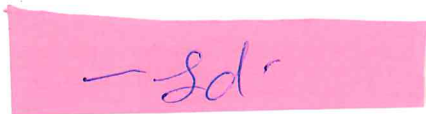
IA No. 2698/2021

This is an intimation regarding the list of Stakeholders as per Regulation 31 (2) of IBBI (Liquidation Process) Regulations, 2016. The same is taken on record with just exceptions.

The IA stands **disposed of**.

IA No. 2702/2021

This is the first progress Report for the period starting from 11.01.2021 to 31.03.2021 filed by the Liquidator. The same is taken on record with just exceptions.



**(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)**



**(P.S.N PRASAD)
MEMBER (JUDICIAL)**

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